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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 8855/2025, CM APPL. 37849/2025 & CM APPL. 37850/2025

DELHI PETROL DEALERS ASSOCIATION & ANR. .....Petitioners

Through: Mr. Anand Varma, Ms. Adaysha Nanda and Ms. Apoorva Pandey M: 9668635939 Email: adaysha@aptlegal.in

versus

GOVERNMENT OF NCT OF DELHI & ANR. .....Respondents Through: Ms. Harshita Nathrani, Adv. for Mr. Sameer Vashisht, Standing Counsel (Civil) M: 9799150333 Email:harshitanathrani8@gmail.com

### CORAM: HON'BLE MS. JUSTICE MINI PUSHKARNA

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#### <u>ORDER</u> 02.07.2025

## CM APPL. 37850/2025 (For Exemption)

- 1. Exemptions are allowed, subject to all just exceptions.
- 2. Application is disposed of.

## W.P.(C) 8855/2025 & CM APPL. 37849/2025

3. The present writ petition has been filed seeking directions for setting aside the order dated 13<sup>th</sup> May, 2025 and Paras 4.2.5, 4.2.7 and 5.1 of the Standard Operating Procedure dated 17<sup>th</sup> June, 2025 issued by respondent no. 1 to the extent they seek to prosecute and penalise petrol pump/fuel

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station owners, under Section 192 of the Motor Vehicles Act, 1988.

4. Learned counsel appearing for the petitioners submits that the impugned orders provide for prosecuting and penalising the petrol pump/fuel station owners under Section 192(1) of the Motor Vehicles Act, 1988, in case of non-compliance of "No fuel to End of Life vehicles" Rule brought into force by respondent no. 2 *vide* Direction No. 89 dated 23<sup>rd</sup> April, 2025.

5. It is submitted that the impugned order, Standard Operating Procedure and Direction have burdened the petrol pump owners and their attendants, with the additional responsibility of implementing the said rule without them being necessarily equipped or authorized under any law to carry out such a responsibility.

6. Learned counsel appearing for the petitioners further submits that the impugned orders are arbitrary, irrational, unreasonable and disproportionate for the reason that they seek to penalise the petrol pump owners for acts which may arise from sheer inadvertence and for reasons which are beyond the control of the petrol pump owners and their attendants.

7. It is further submitted that the petitioners are not fundamentally opposed to the directions contained in Direction No. 89, restricting fuel supply to the 'end of life vehicles'. Further, the petitioners are also conscious of their role as stakeholders in this issue and are willing to extend all forms of cooperation in furtherance to the said cause.

8. It is submitted that while the petrol pump dealers have no objection being required to comply with Direction No. 89, their only objection is to the excessive, irrational and disproportionate liability being fastened upon them by way of seeking to prosecute and penalise them under Section 192 of

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the Motor Vehicles Act, 1988, even in situations where non-compliance may be due to sheer inadvertence.

9. Issue notice. Notice is accepted by learned counsel appearing for respondent no. 1.

10. Issue notice to respondent no. 2, by all modes, upon filing of Process Fee.

11. Let replies be filed within a period of four weeks.

12. Rejoinder thereto, if any, be filed within a period of two weeks, thereafter.

13. In case any members of the petitioners' association are penalised in terms of the aforesaid Direction No. 89 dated  $23^{rd}$  April, 2025, liberty is granted to the petitioners to bring the said fact, to the notice of this Court.

14. Re-notify on 08<sup>th</sup> September, 2025.

# MINI PUSHKARNA, J

JULY 2, 2025/SK